

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A.NO.1603/2000

New Delhi, this the 9th day of January, 2001

Hon'ble Shri S.A.T. Rizvi, Member (A)

Smt. Anjali Tyagi,
W/O Dr. Vinish Gupta
Clinical Pathologist,
Through Attorney
Shri V.P.Gupta,
C-16, Satyawati Nagar,
Delhi.

...Applicant.

(By Advocoate: Shri Rajeev Sharma)

VERSUS

1. National Capital Territory of
Delhi Govt., Through its
Chief Secretary,
Old Secretariat,
Delhi.
2. Govt. of NCT of Delhi,
Through its Secretary,
Ministry of Health,
5, Alipur Road,
Delhi.
3. Administrative Officer,
Institute of Human Behaviour
& Allid Sciences,
G.T.Road, Shahdara,
Delhi.
4. ~~Medical Superintendent,~~
Institute of Human Behaviour
& Allid Sciences,
G.T.Road, Shahdara,
Delhi.

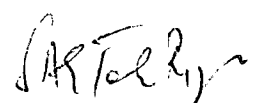
..Respondents

(None for respondents)

O R D E R (ORAL)

The learned counsel for the applicant wishes to
withdraw the OA with liberty to approach the appropriate
forum.

In the circumstances, the OA is dismissed as
withdrawn with liberty to the applicant to approach the
appropriate forum. No costs.


(S.A.T. Rizvi)
Member (A)

/sunil/